

**Bill No. 184 of 2022**

**THE CONSTITUTION (AMENDMENT)  
BILL, 2022**

By

SHRI N. K. PREMACHANDRAN, M.P.

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BILL

*further to amend the Constitution of India.*

BE it enacted by the Parliament in the Seventy-third year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title and  
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In article 93 of the Constitution, the following provisos shall be inserted, namely:—

Amendment  
of article 93.

“Provided that the Deputy Speaker shall be chosen within one month from the date of election of the Speaker:

10 Provided further that in case the office of Speaker or Deputy Speaker become vacant, the House shall choose another member to be Speaker or Deputy Speaker, within one month from the date of such vacancy, as the case may be.”.

## STATEMENT OF OBJECTS AND REASONS

Article 93 of the Constitution specifically stated that “The House of the people shall as soon as may be choose two members of the House to be respectively Speaker and Deputy Speaker thereof”. The legislative intention in article 93 is not complied with due to the lack of time stipulation. The words used in article 93 “as soon as” is not considered in the case of choosing the Deputy Speaker of the House of People. The post of Deputy Speaker of House of People is vacant for long time. It is highly necessary to fill up the vacancy of the Deputy Speaker for the compliance of Constitutional provisions. This House is bound by the mandate of Constitution. But the same is prolonged taking the advantage that there is no time stipulation. Hence it is necessary to amend the article 93 by inserting specific time limit for choosing the Deputy Speaker of the House of People.

Hence this Bill.

NEW DELHI;  
4 July, 2022.

N. K. PREMACHANDRAN

*ANNEXURE*

EXTRACT FROM THE CONSTITUTION OF INDIA

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**93.** The House of the People shall, as soon as may be, choose two members of the House to be respectively Speaker and Deputy Speaker thereof and, so often as the office of Speaker or Deputy Speaker becomes vacant, the House shall choose another member to be Speaker or Deputy Speaker, as the case may be.

The Speaker and Deputy Speaker of the House of the People.

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*(Shri N. K. Premachandran, M.P.)*